

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 02.09.2016
COURT NO. 12
ITEM NO. 39

INTERLOCUTORY APPLICATION NO. 1
(Application for Condonation of Delay in filing the Special Leave Petition)
IN
PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 24902 OF 2016
WITH PRAYER FOR INTERIM RELIEF

STATE OF UTTAR PRADESH THRU SECRETARY
IRRIGATION & ORS

...PETITIONER(S)

VERSUS

RAMESH CHANDRA SHARMA

...RESPONDENT(S)

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 12.04.2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow in Special Appeal Defective No. 60 of 2012.

It is submitted that SLP(C) No. 24893/2016 and the instant matter arising out of common order have been tagged together.

It is further submitted that Mr. A. K. Prasad, Advocate has filed a letter dated 23.08.2016 regarding defects notified by the Registry (Copy included at page no. 111 of the Special Leave Petition).

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 29th day of August, 2016.

ASSISTANT REGISTRAR

Copy to:
Mr. A. K. Prasad, Advocate

ASSISTANT REGISTRAR